



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Srinagar /Jammu)
Notification
Jammu, the 12th January, 2017.

SRO 09 . - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Sh. Balwan Singh, Advocate, J&K High Court, District Court, Udhampur as Special Public Prosecutor in the case titled State Vs Prem Nath and another involving offences punishable under sections 420/467/468/471/403/181/34 RPC, FIR No. 331/2012 Police Station, Udhampur pending before the Court of Ld. Additional Sessions Judge Udhampur.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law Justice and Parliamentary Affairs.

No. LD (ACQ) 2016/315-Udhampur..

Dated: - 12 - 01 - 2017.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. Addl. Sessions Judge, Udhampur.
5. Director Prosecution, J&K PHQ, Jammu.
6. Director Litigation, Jammu.
7. Sh. Balwan Singh, Advocate J&K High Court, District Court, Udhampur Jammu for information and necessary action.. He shall not be entitled to any fee or remuneration from the State for conducting this case.
8. Addl. Public Prosecutor, Udhampur.
9. General Manager, Government Press, Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S. C).

(Muzafar Ahmad Padroo)

Assistant Legl Remembrancer,
Department of Law Justice and Parliamentary Affairs.